protection and environment regulation. The proposed CAA would have adequate financial and administrative flexibility to meet functional requirements for an effective safety oversight capabilities over air transport service operators, air service navigation operators and operators of other civil aviation facilities, development and standardization of civil aircraft and aeronautics, matters relating to financial stress on safety of operations, consumer protection and environment regulation in civil aviation sector and for matters connected therewith and thereto.

Permission for commercial air operations

469. SHRI JAI PRAKASH NARAYAN SINGH: SHRI SALIM ANSARI:

Will the Minister of CIVIL AVIATION be pleased to state:

- whether it is a fact that there has been a discernible rise in the number of (a) applications seeking commercial air operations during the last one year; and
- if so, the names of such applicants who have received Government's nod to start commercial operation in the country and names of those who are yet to receive Government permissions?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): (a) Yes Sir. The details of the proposals for initial NOC to start Domestic Scheduled Air Transport (Passenger/Regional) Services received during 2012 and 2013 are as under:

Proposals received during 2012:

- (i) Deccan Charters Pvt. Ltd.
- (ii) Zav Airways Pvt. Ltd.

Proposals received during 2013:

- Air Asia (India) Pvt. Ltd. (i)
- Airone Aviation Services Pvt. Ltd. (ii)
- Zexus Air Services Pvt. Ltd. (iii)
- Freedom Aviation Pvt. Ltd. (iv)
- (v) Air Carnival Pvt. Ltd. and

- (vi) Turbo Megha Airways Private Limited.
- (b) Out of the companies mentioned in reply to Para (a) above, M/s. Air Asia (India) Pvt. Ltd. has been granted initial NOC to start Domestic Scheduled Air Transport (Passenger) Services.

Non-functional airports in Bihar

 \dagger 470. DR. ANIL KUMAR SAHANI : Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Central Government has any plan to operationalize the non-functional airports in Bihar; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): (a) Yes, Sir. Airports Authority of India (AAI) has proposal to operationalize Raxaul Airport in Bihar.

(b) Raxaul Airport in Bihar belongs to AAI, and is presently, non-operational. Considering the proximity of Raxaul Airport to Nepal and the Policy Initiative of Government of India to improve the Regional and Remote Area Air connectivity, AAI had undertaken a pre-feasibility study at Raxaul Airport and a master plan for operationalization of ATR-72-500 type of aircrafts has been prepared for development of the airport. A draft Master Plan indicating the land requirements (121 acres) and the developmental activities, such as re-aligning of highway along the railway track, enabling services like power, water supply and construction of four-lane road to provide connectivity to the airport has already been taken up with the State Government for needful action.

Diversion of profitable routes of AI

471. SHRIMATI GUNDU SUDHARANI:

SHRI A.A. JINNAH:

SHRI JAI PRAKASH NARAYAN SINGH:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Government knowingly diverted all profitable Gulfroutes of Air India to Jet Airways in the past, resulting in huge losses to Air India;

[†]Original notice of the question was received in Hindi.